

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 1782/1993

Date of decision: 01.09.1993

Shri Randhir Singh

...Petitioner

Versus

Delhi Administration & Others

...Respondents

For the Petitioner

...Shri P.T.S. Murthy, Counsel

For the Respondents

...None.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

The order dated 09.03.1993 passed by the Joint Director of Employment removing the petitioner from service is being impugned in the present O.A.

2. It is stated in the O.A. that on 24.03.1993 the petitioner preferred an appeal to the Director (Employment) and the same is still pending with that authority. This O.A. was filed in this on 24.08.93. Obviously the petitioner came to this Tribunal before the completion of six months from the filing of the appeal. Section 20 of the Act prohibits us from entertaining this O.A. at this stage.

3. The Director, Directorate of Employment shall endeavour to dispose of the appeal of the petitioner as expeditiously as possible, if the same is pending before it.

4. With these directions, this O.A. is dismissed summarily.

B.N.Dhoudiyal
(B.N. DHOUNDIYAL)
MEMBER (A)
01.09.1993

S.K.D
(S.K. DHAON)
VICE CHAIRMAN
01.09.1993

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